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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**PRINCIPAL BENCH**

CP No.340/2004

In

OA No.3031/2003

New Delhi this the 13<sup>th</sup> day of December, 2004.

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)**  
**HON'BLE MR. SHANKER RAJU, MEMBER (J)**

Shri Shatrughan,  
S/o Shri Ram Harak,  
Khallas,  
Under Headquarter Office,  
Northern Railway,  
Baroda House,  
New Delhi.

-Applicant

(By Advocate Shri Amit Anand)

-Versus-

Union of India : through

1. Shri R.R. Jaruhara,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Shri Aashosh Swamy,  
Chief Personnel Officer,  
Northern Railway,  
Baroda House,  
New Delhi.
3. Shri P.K. Goyal,  
Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.

-Respondents

(By Advocate Shri Shailender Tiwari)

**O R D E R (ORAL)**

**Mr. V.K. Majotra, Hon'ble Vice-Chairman (A):**

Heard.

2. Respondents have vide orders dated 22.11.2004 read with order dated 25.11.2004 granted financial upgradation to the

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petitioner under ACP Scheme w.e.f. 24.11.2000 in the grade of Rs. 2650-4000/-.

3. Respondents have complied with the directions of the Tribunal' orders. If the petitioner is still aggrieved, he shall have liberty. Respondents shall accord arrears in compliance of their orders dated 22.11.2004 and 25.11.2004 within a period of two months from the date of communication of these orders.

4. In view of the above, CP is disposed of. Notice issued to the respondents are discharged.

S. Raju  
(Shanker Raju)

Member(J)

V.K. Majotra  
(V.K. Majotra) 13.12.04  
Vice-Chairman(A)

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